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Title: Regarding protection of rights of domestic workers.

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Sir, most of the domestic workers are illiterate and they come from backward areas. Among them, a good number of them are migrants. Many of them are trafficked and sold and they end up as bonded labourers. Their work is undervalued, underpaid and poorly regulated. Lack of decent wages and working conditions, defined work time, false promise, abuse and sexual harassment at work place are some of their major issues.

The Government has to provide social security to the unorganized workers, including domestic workers as per the Unorganized Workers' Social Security Act, 2008. It, however, neither regulates their work nor protects them from abuse and exploitation. The 100th International Labour Conference adopted a convention supplemented by a recommendation on decent work for domestic workers on 16th June, 2011. Most of the countries, including India voted in favour of the convention. It affirms that they must have some basic labour rights that are available to other workers.

Sir, I appeal to the Government through this august House to protect their rights through a comprehensive national legislation for domestic workers. Thank you.

HON. CHAIRPERSON : Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri K. Ashok Kumar.